

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215- CP/11(AHM)2022
ITEM No.216- IA/52(AHM)2022
ITEM No.217- IA/53(AHM)2022
ITEM No.218- IA/54(AHM)2022
ITEM No.219- IA/56(AHM)2022
in
CP/11(AHM)2022

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Union of India

.....Applicant

V/s

Rishi Kamlesh Agarwal & Ors

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Devang Vyas,. (Add.S.G) Sr. Adv a.w.

Mr. Ankit Shah, Adv (CGC). a.w Ashish Dabas, (I.O)

Ms. Sumaiya Bansal, (Sr. Prosecutor)

Ms. Upasna Saini, ALC

:Anuj K Trivedi, Adv in (219)

For the Respondent s

:Mr. Aditya Mehta, Adv. R-1

:Anuj K Trivedi, Adv For R-3 in (215 to 218)

For the Liquidator

:Mr. Monaal Davawala, Adv.

ORDER
(Hybrid Mode)

Learned senior counsel for the Applicant requests some more time for preparation of the chart as ordered on 7.03.2024. Liberty is given to the applicant to file the same along with relevant information in sealed cover before the next date of hearing.

Re-list on 05.08.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)